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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: N.DELHI.

CCP NO 388/92 in
O.A.709/88.

DATE OF DECISION: 6.1.1993

Lal Singh.

..Petitioner.

Versus

Delhi Administration.

..Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri R.K. Kamal, Counsel.

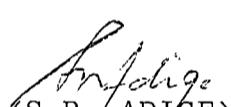
For the Respondents.

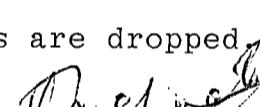
Shri Surender Adalakha,
Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for both the parties submitted that the judgement of the Tribunal has since been complied with. In the circumstances, contempt proceedings are dropped.


(S.R. ADIGE)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

'SRD'
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